

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.214 – IA/556(AHM)2024  
ITEM No.215 – IA/784(AHM)2024  
In  
C.P.(IB)/238(AHM)2023

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Drip Capital Inc.

.....Applicant

V/s

Girdhari International Private Limited

.....Respondent

**Order delivered on: 05/06/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant

:Mr. Monaal Davawala, Advocate

For the Respondent

:Mr. Chaitanya Patel, Advocate for R-1 & R-2

Mr. P. M. Lakhani, Advocate (in IA/784(AHM)2024)

**ORDER**

**IA/556(AHM)2024 & IA/784(AHM)2024**

**IA/556(AHM)2024**

Learned counsel for the applicant seeks more time to file rejoinder. It is to be done within a week.

**IA/784(AHM)2024**

Learned counsel for the respondent appears and seeks time to file reply as well as Vakalatnama. Let reply be filed within two weeks with advance copy to the opposite counsel. Rejoinder, if any, be filed within a week thereafter.

Re-list both matters on 26.06.2024.

Sd/-

Sd/-

**SAMEER KAKAR  
MEMBER (TECHNICAL)**

**SHAMMI KHAN  
MEMBER (JUDICIAL)**